

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

ORIGINAL APPLICATION NO.170/00392/2016

DATED THIS THE 15th DAY OF FEBRUARY 2017

HON'BLE DR. K.B. SURESH, MEMBER(J)

HON'BLE SHRI RUDHRA GANGADHARAN, MEMBER(A)

Avarsekar Prashant Venkatesh,  
Aged about 43 years,  
S/o Venkatesh,  
Residing at  
D.No.1866K/10,  
Baba Nivas, Vivekanand Nagar,  
Kodibag 581303 .Karwar, .....Applicant

(By Shri P.Kamalesan, Advocate)

Vs.

1.Union of India,  
Represented by Secretary,  
Ministry of Defence,  
Government of India,  
Sena Bhavan,  
New Delhi-110 001.

2.The Flag Officer,  
Commanding in Chief,  
Head Quarters,  
Western Naval Command,  
Naval-Dock Yard,  
Mumbai 400023.

3. The Flag Officer,  
Commanding-HQ,  
Karnataka Naval Area,  
Naval base, Karwar 581 308.

4.The Commander-in charge,  
Naval ship Repair Yard,  
Naval Base, Karwar 581 318. ....Respondents  
(By Shri.MV.Rao, Senior Panel Counsel)

O R D E R (ORAL)

HON'BLE DR. K.B. SURESH, MEMBER(J)

Heard the matter in great detail and both counsel agree that this matter is exactly similar to OA.No.49 &50/2015 which was dismissed of on 20.10.2016. But, there is a difference in juncture in this case. Shri P.Kamalesan's client was respondent in the other case and the principle evolved was beneficial to him. Therefore, to that extent benefits will be extended to this applicant also. OA, therefore disposed of . No order as to costs.

(RUDHRA GANGADHARAN)  
MEMBER(A)

(DR. K.B. SURESH)  
MEMBER(J)

bk.